

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.582/2006

This 4th day of May 2009

**HON'BLE MR. M. KANTHAIAH, MEMBER (J)
HON'BLE DR. A.K. MISHRA, MEMBER (A)**

1. Indian Railway Ticket Checking Staff Organisation through its N.E.R., Zonal President Mahendra Narain Srivastava, Aged about 50 years, S/o late Murlidhar Camp Office, T-17 B, Loco Colony, Aishbagh.
2. Narshing Lal Gupta, Aged about 51 years, S/o late Chhedi Lal Gupta, R/o L-48 'D' Loco Colony, Aishbagh, Lucknow.
3. Vishal Saxena, Aged about 31 years, S/o Sri V.K. Saxena, R/o B-2095, India Nagar, Lucknow.

.....Applicants

By Advocate: Shri M.A. Siddiqui.

Versus.

1. Union of India through General Manager, N.E.R., Gorakhpur.
2. The Chief Commercial Manager, N.E.R. Gorakhpur. U.P.
3. The DRM, N.E.R. Ashok Marg, Lucknow.
4. The DRM, N.E.R., Izzatnagar, Bareilly.
5. The DRM, N.E.R., Varanasi.
6. The Sr. Divisional Commercial Manager, N.R.R., Ashok Marg, Lucknow.
7. The D.C.M., N.E.R., Ashok Marg, Lucknow.
8. The A.C.M.(I), N.E.R., Ashok Marg, Lucknow.

.....Respondents.

By Advocate: Sri.Ajmal Khan

ORDER

By M. Kanthaiah, Member-J

Heard both sides.

2. The learned counsel for the applicants submits that the applicants have already made representation dated 1.1.2005 (Annexure-8) to the respondent no.1 for consideration of their request for removal of target being fixed by the Railway administration which is still pending for consideration. The learned counsel for the applicants submits that if the representation of the applicants is directed to be decided by the



respondents-authorities within a stipulated period of time, the purpose of O.A. would be served.

3. The learned counsel for the respondents submits that he has no objection in issuing direction for disposal of the representation of the applicants.

4. In view of the above circumstances, without going into the merits of the case, the O.A. is disposed of with direction to the respondents to consider and decide the pending representation of the applicants dated 1.1.2005 (Annexure-8) by passing a reasoned and speaking order in accordance with law within a period of three months from the date of supply of a copy of this order. The applicants are also directed to send a copy of the representation alongwith copy of this order to the respondents.

No costs.

h/hj:2c
(Dr. A.K. Mishra)

Member-A

04/03/09

.....
(M. Kanthaiah)

Member-J

04/03/09